

neous Provisions Act, 1952 shall apply, issued under section 6 of the said Act. [Placed in Library. See No. LT-2735/81.]

- (2) A copy of the Employees' Family Pension (Second Amendment) Scheme, 1981 (Hindi and English versions) published in Notification No. G.S.R. 701 in Gazette of India dated the 25th July, 1981, under sub-section (2) of section 7 of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952. Placed in Library. See No. LT 2736/81.

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COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TWENTY SEVENTH REPORT

SHRI G. LAKSHMANAN (Madras North) : Sir, I beg to present the Twenty-seventh Report of the Committee on Private Members' Bills and Resolutions.

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12.11 hrs.

RE. CALLING ATTENTION

MR. SPEAKER : Now, Call Attention. Mr. Shujwalkar.

PROF. MADHU DANDAVATE (Rajpur) : Rose—

अध्यक्ष महोदय : सुनने नहीं देना चाहते प्रोफेसर, मैं कुछ नहीं कर सकता। मैं तो सुनने के लिए तैयार हूँ प्वाइंट ऑफ़ ऑर्डर अगर कोई हो तो।

PROF. MADHU DANDA-VATE : I am raising a point of order. Please listen to me, Sir...

SHRI HARIKESH BAHADUR (Gorakhpur) : On a point of order. (Interruptions)

MR. SPEAKER : No. This is a point of disorder. No point of order.

PROF. MADHU DANDAVATE : Now the Calling Attention Motion is going to be taken up. I have raised the point of order regarding the same. In relation to the matter that is going to be discussed, I want to lay on the Table of the House.

MR. SPEAKER : I have explained to you... (Interruptions) Why are you trying to do this. Why do you take up on your shoulders my job ? It is my job. Not yours.

PROF. MADHU DANDAVATE : I have given notice.

MR. SPEAKER : I will allow you to do. (Interruptions)

PROF. MADHU DANDAVATE : Under rule 369 I have given notice. Here is a document in which the Government of Maharashtra has admitted that the Indira Pratibha Pratishtan was set up by the Maharashtra Government. I want to lay the document on the Table.

MR. SPEAKER : If you were to take part in the debate, then you would have been allowed. But you are not taking part in the debate. So, you are not allowed.

PROF. MADHU DANDAVATE : This has nothing to do with that, Sir...

MR. SPEAKER : Any body who can take it up.

PROF. MADHU DANDAVATE : I want a clarification of the Rule.

MR. SPEAKER : I will give the Clarification.